

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:6204  
ANSWERED ON:06.05.2003  
ROYALTY ON COAL  
ALE NARENDRA;SATYAVRAT CHATURVEDI

**Will the Minister of COAL be pleased to state:**

- (a) the income earned by the Union Government as royalty on coal from each of the coal producing States including Andhra Pradesh during the last three years, year-wise and State-wise;
- (b) the percentage of the royalty provided to States for the development of coal producing areas and for protection of the environment, State-wise;
- (c) whether any proposal to share the revenue from the coal mining with the States is pending with the Union Government; and
- (d) if so, the time by which a final decision is likely to be taken in this regard?

**Answer**

MINISTER OF COAL (SHRI KARIYA MUNDA)

- (a): Royalty income is earned by the States in which coal is produced. The Union Government does not earn any income from royalty on coal.
- (b): The amount of royalty on coal is credited to the consolidated fund of the concerned State Government. Any expenditure from the consolidated fund of the State requires the approval of the State Legislature. Central Government has no say in the utilisation of royalty income of the States.
- (c)&(d): Do not arise in view of the answer given to part (b) above.